26

NATIONAL COMPANY LAW TRIBUNAL SPECIAL BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 15/02/2018 AT 10.30 AM

PRESENT: SHRI CH. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER

:

PETITION NUMBER

: CP/104/(IB)/2018

NAME OF THE PETITIONER(S)

: BHADRESH TRADING CORPORATION

NAME OF THE RESPONDENT(S)

: JAI MURUGAN TEXTILES LTD

UNDER SECTION

: 9 RULE 6

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1. R. HARISHANKAR

ADVOCATE FOR CORPORATE DEBJOK

Medium

2. PJ RISHIKES 14 7J SRI GAR HSIA

to compte Debh

25-31

<u>ORDER</u>

Counsel representing both the parties are present. Perused the records. It has been observed that that the operational creditor has not filed an affidavit in accordance with the provisions of Sec. 9(3) (b) of IB Code, 2016. Seven days' time is granted for filing a fresh affidavit in order to make compliance under Sec. 9(3) (b) of IB Code, 2016. The Registry is directed to file the reply. Put up on 26.02.2018.

(S VIJAYARAGHAVAN) Member(Technical) (CH. MOHD SHARIEF TARIQ)

Member(Judicial)